# Before the Appellate Tribunal for Electricity
( Appellate Jurisdiction )

**Appeal No. 36 of 2011 &**
**I.A. 58 of 2011**

**Dated :18th March, 2011**

**Present:** **Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**
**Hon'ble Mr. V.J. Talwar, Technical Member**

**M.S.E.D.C.L.** **… Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors.** **….Respondent(s)**

**Counsel for the Appellant(s):** **Mr. Vikas Singh, Sr. Adv., Mr. Abhishek Mitra, Mr. Varun Pathak & Mr. Ravi Prakash**

**Counsel for the Respondent(s):** **Mr. Buddy A. Ranganadhan for R.1**
**Ms. Surbhi Sharma for R.2**

**ORDER**

**Admit**. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Ms. Surbhi Sharma takes notice on behalf of Respondent No.2.

**I.A. 58 of 2011**

Instead of granting stay, we feel that it would be appropriate to take up the matter for final disposal by fixing an early date.

Accordingly, the Application is disposed of.

Post the main matter for hearing on ***06.04.2011***. In the meantime, pleadings be completed.

**( V.J. Talwar)**
**Technical Member**

**(Justice M. KarpagaVinayagam )**
**Chairperson**

**TS/KS**